

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**
ORIGINAL APPLICATION NO. 528 OF 2018
Date Of Decision:- 07.09. 2018.

CORAM: HON'BLE SHRI. R. N. SINGH, MEMBER (J).

Vinod Kumar Gautam

Working as Chief Loco Inspector Hqrs,
O/o. Sr. FA&CAO (IT) Age 52 years,
IT Centre, CSMT Mumbai 400001.

Residing at RBIV/E-4, Central Railway Colony,
Berkley Palace, Sir J.J. Road,
Byculla Mumbai 400008.

....*Applicant*

(Applicant in Person)

Versus

1. Union of India,

Through the Secretary,
Railway Board,
Rail Bhawan,
New Delhi 110001.

2. Principal Chief Personnel Officer,

Central Railway,
Headquarters Office,
CSMT Mumbai 400001.

3. Principal FA&CAO

Central Railway,
CSMT Mumbai 400001.

....*Respondents*

ORDER (ORAL)

1. Today, when the matter was called out for admission, heard applicant who appears in person. I have carefully perused the case records.

2. The grievance of the applicant is that certain arrears admissible to him has been paid to him after 30 years. However, the applicant submits that no interest has been paid to him and the same is due payable in accordance with rules. In this regard, the applicant has made representation to the respondents dated

25.09.2017 and no decision has been taken by the respondents till date.

3. In the facts and circumstances of the case, it would be just and proper that the OA is disposed of with direction to the respondents to consider and pass a reasoned and speaking order on the pending representation dated 25.09.2017 of the applicant in accordance with relevant rules/instructions and law on the subject within eight weeks of receipt of a certified copy of this order. The OA is accordingly disposed off.

4. The order so passed shall then be communicated to the applicant within two weeks thereafter who will be at liberty to approach the appropriate forum, in case his grievance still persists.

*(R.N. Singh)
Member (J)*

sdp